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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH,
AT JAIPUR.

Date of decision: December 14, 1988.

T.A. No. 2442/86

SHRI P.C. DHYANI

... Petitioner.

Mr. M.S. Gupta

... Ad-vo-cate for the
petitioner.

Versus

UNION OF INDIA & OTHERS.

... Respondents.

Mr. Vineet Kothari

... Advocate for the
respondents.

CORAM:

The Hon. Mr. B.S. Sekhon, Vice Cha-irman.

The Hon. Mr. G.C. Singhvi, Admn. Member.

B.S. SEKHON.

The instant suit was filed by the plaintiff in the court of Additional Munsif, No.2, Jaipur City praying for a decree for a declaration to the effect the awarding of 'zero' marks to the plaintiff at the for Income-tax Inspectors Departmental Examination/held in June 1983 is void, ineffective, without jurisdiction and against the principles of natural justice and that the plaintiff is entitled to get the result declared on the basis of his performance at the said examination. The same was transferred to the Tribunal in view of the provisions of section 29(1) of the Administrative Tribunals Act, 1985.

2. The T.A. was listed today for hearing. The learned counsel for the plaintiff made a statement to the effect that the plaintiff does not press the T.A. Consequently, the T.A. is hereby dismissed as not being pressed. The parties are left to bear their own costs.

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 (G.C. Singhvi)

Admn. Member.

14-12-88

B.S. Sekhon
(B.S. Sekhon)
Vice Chairman.

14-12-88